



The Amity University Uttar Pradesh Act, 2005

Act 11 of 2005

Keyword(s):

Academic Council, Chancellor, Court, Department, Employee, Executive Council, Faculty, Foundation, Hostel, Institution, Records and Publications, Student, Teacher of The University, Treasurer

Amendment appended: 25 of 2016

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

No. 403/VII-V-1-1(Ka) 1/2005-

Dated Lucknow, March 24, 2005

IN pursuance of the provisions of clause (3) of article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Amity Vishwavidyalaya Uttar Pradesh Adhiniyam, 2005. (Uttar Pradesh Adhiniyam Sankhya 11 of 2005) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 24, 2005 :

THE AMITY UNIVERSITY UTTAR PRADESH ACT, 2005

[U.P. Act No. 11 of 2005]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to establish and incorporate a Teaching University sponsored by Ritnand Balved Education Foundation, New Delhi at Gautam Buddha Nagar in Uttar Pradesh and to provide for matters connected therewith or incidental thereto.

IT IS HEREBY enacted in the Fifty sixth Year of the Republic of India as follows:—

Short title and commencement

1. (1) This Act may be called the Amity University Uttar Pradesh Act, 2005.

(2) It shall be deemed to have come into force on January, 12, 2005.

Definitions

2. In this Act, unless the context otherwise requires;

(a) "Academic Council" means the Academic Council of the University;

(b) "Board" means the Board of Studies and the Planning Board, or any other Board of the University;

(c) "Chancellor", "Vice-Chancellor" and "Pro-Vice Chancellor" mean respectively the Chancellor, the Vice-Chancellor and the Pro-Vice Chancellor of the University;

(d) "Court" means the Court of the University;

(e) "Director/Principal" means the Head of an Institution, College, School, Polytechnic and Industrial Training Institute or the person appointed for the purpose to act as such in his absence;

(f) "Department" means a Department of Studies, and includes a Center of Studies and Research;

(g) "Employee" means any person appointed by the University, and includes a teacher or any other member of the staff of the University;

(h) "Executive Council" means the Executive Council of the University;

(i) "Faculty" means a Faculty of the University;

(j) "Foundation" means the Ritnand Balved Education Foundation, registered under the Societies Registration Act, 1860;

(k) "Hostel" means Scholars/Students Hostel of the University;

(l) "Institution" means an Academic Institution established or maintained by the University;

(m) "Prescribed" means prescribed by Statutes;

(n) "Records and Publications" means the Records and Publications of the University;

(o) "Statutes" and "Ordinances" means respectively, the Statutes and Ordinance of the University for the time being in force;

(p) "Student" means a student enrolled in the Register of the University;

(q) "Teachers of the University" means Professors, Readers, Lecturers and such other persons as may be appointed for imparting education/instruction or conducting research in the University and are designated as Teachers by the Ordinances;

(r) "Treasurer", "Registrar", "Deputy Registrar", "Finance Officer", "Controller of Examinations", "Librarian", or "Proctor" means respectively the Treasurer, the Registrar, the Deputy Registrar, the Finance Officer, the Controller of Examinations, the Librarian or the Proctor of the University;

(s) "University" means the Amity University Uttar Pradesh established under this Act by the Foundation;

(t) "Visitor" means the Visitor of the University.

3. (1) There shall be established at Gautam Buddha Nagar, Uttar Pradesh a University by the Foundation in the name of the Amity University Uttar Pradesh.

Establishment of the University

(2) The University shall be a body corporate.

4. The sponsoring body, the Foundation shall, for the purposes of establishing the University under this Act, fulfil the following conditions, namely :—

Conditions for the establishment of the University

(a) duly possess with title rights for 30 years or more, minimum 50 acres or contiguous land earmarked for the University;

(b) construct on the land referred to in clause (a) buildings of at least 24,000 sq. metres carpet area, out of which at least 50 per cent shall be for academic and administrative purposes;

(c) install equipments in offices and laboratories worth minimum Rs. 5 crores in the building referred to in clause (b);

(d) appoint teachers and establish infrastructure of the department/schools for the purpose of teaching and/or research in at least seven subject as per standards laid down by the University Grants Commission;

(e) make the Statutes and the Ordinances for the administration and functioning of the University;

(f) such other conditions as may be required by the State Government to be fulfilled before the establishment of the University.

5. (1) The University shall start operation only after the State Government issues to the Foundation a letter of authorization for the commencement of the functioning of the University.

Starting of the University

(2) The State Government shall issue the letter of authorization on receipt of an unambiguous affidavit alongwith documents by the Foundation to the effect that all conditions referred to in section 4 have been fulfilled.

6. The objects of the University shall be to disseminate and advance knowledge by providing instructional, research and extension facilities in such branches of learning as it may deem fit and the University shall endeavor to provide to students and teachers the necessary atmosphere and facilities for the promotion of :—

Objects of the University

(a) innovations in education leading to restructuring of courses, new methods of teaching and learning and integral development of personality,

(b) studies in various disciplines;

(c) inter-disciplinary studies;

(d) national integration, secularism, international understanding and ethics.

7. The University shall have the following powers, namely:—

Powers of University

(a) to provide for instruction in such branches of learning as the University may, from time to time, determine and to make provisions for research and for the advancement and dissemination of knowledge;

(b) to impart and promote the study of science, technology, medicine, management and other professional courses and also history culture, philosophy and distant educational programs, etc;

(c) to grant, subject to such conditions as the University may determine, diplomas or certificates to, and confer degrees or other academic distinctions on the basis of examinations, evaluation or any other method of testing on persons, and to withdraw any such diplomas, certificates, degrees or other academic distinctions for good and sufficient cause;

(d) to organize and to undertake extra-mural studies and extension service;

(e) to confer honorary degrees or other distinctions in the manner prescribed;

(f) to provide, instruction, including correspondence and such other courses, to such persons as are not members of the University, as it may determine;

(g) to institute Directorships, Principal ships, Professorships, Readerships, Lecturerships and other teaching or academic posts required by the University and to make appointments for the same;

(h) to create administrative, ministerial and other posts and to make appointments thereto;

(i) to appoint/engage persons working in any other University or Organization having specific knowledge permanently or for a specified period;

(j) to co-operate, collaborate or associate with any other University or Authority or Institution in such manner and for such purpose as the University may determine;

(k) to establish and maintain schools, institutions and such Centers, specialized Laboratories or other units for research and instructions as are in the opinion of the University, necessary for the furtherance of its object;

(l) to institute and award fellowships, scholarships, studentships, medals and prizes;

(m) to establish and maintain hostels for students of the University;

(n) to make provisions for research and consultancy, and for that purpose to enter into such arrangements with other institutions or bodies as the University may deem necessary;

(o) to declare centre, an institution, a Department, or school, as the case may be, in accordance with the Statutes;

(p) to determine standards for admission into the University, which may include examination, evaluation or any other method of testing;

(q) to demand and receive payment of fees and other charges;

(r) to supervise the residents of the students of the University and to make arrangements for promoting their health and general welfare;

(s) to make special arrangements in respect of women students as the University may consider desirable;

(t) to regulate and enforce discipline among the employees and students of the University and take such disciplinary measures in this regard as may be deemed necessary by the University;

(u) to make arrangements for promoting the health and general welfare of the employees of the University;

(v) to receive donations and to acquire, hold, manage and dispose of any property, movable including trust and document properties or immovable for the welfare of the University;

(w) to borrow, mortgage or hypothecate with approval of the foundation, on the security of the property of the University, money for the purposes of the University;

(x) to do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the University.

8. (1) Admission to the different academic programmes shall be made in accordance with the laws for the time being in force. Admission and Standards

(2) The University shall ensure that the academic standards of the courses offered by the University are in accordance with the guidelines of the University Grants Commission.

(3) The teacher student ratio shall be in accordance with the guidelines of the University Grants Commission.

9. The University shall be open to persons of either sex and of whatever race, creed, caste or class, and it shall not be lawful for the University to adopt or impose on any person any test whatsoever of religious belief of profession in order to entitle him to be admitted therein as an officer, a teacher, staff member, student, of to hold any office therein or to graduate thereat:

University open to all classes and creeds

Provided that reservation in the posts and recruitment of the employees and reservation of seats for admission in any course of study in the University for the students belonging to the scheduled castes, scheduled tribes and other backward classes of citizens shall be regulated by the laws and orders of the state Government for the time being in force.

10. (1) The Visitor shall be appointed by the Foundation itself.

The Visitor

(2) The Visitor shall have the right to visit the University or any Institutions, Colleges, Schools, polytechnics and Industrial Training Institute maintained by the University to ensure the standard of education discipline decorum and proper functioning of the University.

(3) The Visitor shall have the right to take any action in the cases of dispute referred to him by the Chancellor.

11. The following shall be the officers of the University:—

Officers of the University

(a) the Chancellor;

(b) the Vice-Chancellor;

(c) the Pro-Vice chancellor;

(d) Director or Head of the Institutions

(e) the Registrar;

(f) the Treasurer

(g) the Deans

(h) the Dean of student's Welfare;

(i) the Proctor

(j) the Finance Officer; and

(k) such others as may be declared by the statutes to be officers of the University.

12. (1) The Chancellor shall be appointed by the State Government in consultation with the Foundation. The Chancellor

(2) The Chancellor shall hold office during the pleasure of the State Government.

(3) The Chancellor may by writing under his hand addressed to the State Government, resign his office.

(4) Subject to the provisions of this section, the Chancellor shall hold office for a term of five years from the date on which he enters upon his office:

Provided that a Chancellor shall notwithstanding the expiration of his term continue to hold office until his successor enters upon his office.

(5) The Chancellor shall, by virtue of his office, be the Head of the University.

(6) The Chancellor shall, if present, preside at the Convocation of the University held for conferring degrees.

The Vice-Chancellor

13. (1) The Vice-Chancellor shall be appointed by the Chancellor in such manner as may be prescribed, for a period of five years.

(2) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall be the Chairman of the Executive Council and the Academic Council of the University, and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of the authorities of the University.

(3) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall convey to such authority the action taken by him on such matters:

Provided that if the authority concerned is of the opinion that such action ought not have been taken, it may refer the matter to the visitor whose decision thereon shall be final:

Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section, shall have the right to appeal against such action to the Chancellor within one month from the date on which a decision on such action is communicated to him and there upon the Chancellor may confirm, modify or reverse action taken by the Vice-Chancellor.

(4) The Vice-Chancellor shall exercise such powers and perform such other functions as may be prescribed.

The Pro-Vice-Chancellor

14. (1) The Pro-Vice-Chancellor shall be appointed by the Vice-Chancellor and shall exercise such powers and perform such functions as may be prescribed.

(2) The Pro-Vice-Chancellor appointed under sub-section (1) shall discharge his duties in addition to his duties as a professor.

(3) The Pro-Vice-Chancellor shall assist the Vice-Chancellor in discharging day to day duties as and when required by the Vice-Chancellor.

(4) The Pro-Vice-Chancellor shall get honorarium of such amount as may be determined by the Foundation.

Registrar

15. (1) The Registrar shall be appointed in such manner as may be prescribed.

(2) The Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University and shall exercise such other powers and perform such other functions as may be prescribed.

(3) The Registrar shall be the *Ex-officio* secretary of the Executive Council and the Academic Council.

The Treasurer

16. (1) The Treasurer shall be appointed in such manner, and shall exercise such powers and perform such function as may be prescribed.

(2) The Treasurer shall assist the Vice-Chancellor in all financial matters including annual budget, annual auditing, allocation of funds, etc.

Dean of Faculties

17. Every Dean shall be appointed in such manner and shall exercise such powers and perform such functions as may be prescribed.

18. (1) The Finance Officer shall be appointed in such manner and shall exercise such powers and perform such functions as may be prescribed. Finance officer

(2) The Finance Officer shall be the *Ex-officio* secretary of Finance Committee.

19. The manner of appointment and powers and duties of other officers of the University shall be such as may be prescribed. Other Officers

20. The following shall be the authorities of the University:—

Authorities of the University

- (a) the Court;
- (b) the Executive Council;
- (c) the Academic Council.
- (d) the Finance Committee;
- (e) the Planning Board;
- (f) the Boards of Faculties
- (g) the Admissions Committee;
- (h) the Examinations Committee;

(i) such other authorities as may be declared by the Statutes to be authorities of the University.

21. (1) The constitution of the Court and the term of office of its members shall be such as may be prescribed. The Court

(2) Subject to the provisions of this Act the Court shall have the following powers and functions, namely:—

(a) to review from time to time, the broad policies and programmes of the University and suggest measures for the working, improvement and development of the University.

(b) to consider and pass resolutions on the Annual Report and the Annual Accounts of the University and Audit Report of such accounts;

(c) to advise the Visitor in respect of any matter which may be referred to it for advice; and

(d) to perform such other functions as may be prescribed.

22. (1) The Executive Council shall be the principal Executive Body of the University. The Executive Council.

(2) The constitution of the Executive Council, the term of office of its members and its powers and duties shall be such as may be prescribed.

23. (1) The Academic Council shall be the principal academic body of the University and shall subject to the provisions of the statutes and the Ordinances co-ordinate and exercise general supervision over the academic policies of the University. The Academic Council

(2) The constitution of the Academic Council, the term of office of its members and its powers and duties shall be such as may be prescribed.

24. (1) The Finance Committee shall be the principal financial body of the University to take care of the financial matters. The Finance Committee

(2) The constitution, powers and functions of the Finance Committee shall be such as may be prescribed.

25. (1) The planning Board shall be the principal planning body of the University. The board shall ensure that the infrastructure and academic support system meets the norms of the University Grants Commission. The Planning Board

(2) The constitution of the Planning Board, term of office of its members and its other powers and duties shall be such as may be prescribed.

Faculty and other
authorities of the
University

26. The constitution, powers and functions of the Boards of faculties the Admission Committee, the Examination Committee and of such other authorities as may be declared by the Statutes to be authorities of the University, shall be such as may be prescribed.

Power to make
Statutes

27. (1) The Executive Council with the approval of the Chancellor shall make the statutes for carrying out the purposes of this Act.

(2) Subject to the provisions of this Act the Statutes may provide for all or any of the following matters, namely:—

(a) the constitution, powers and functions of the authorities and other bodies of the University, as may be constituted from time to time;

(b) the appointment and continuance in office of the members of the said authorities, filling of vacancies of members and all other matters relating to those authorities for which it may be necessary to provide;

(c) the appointment, powers and duties of the officers of the University and their emoluments;

(d) the appointment of teachers of the University and other academic and administrative staff; and their emoluments.

(e) the appointment of teachers and other academic and administrative staff working in any other University or Institution for a specific period for undertaking a joint project;

(f) the conditions of service of employees including provision for retirement benefits, insurance and provident fund, the manner of termination of service and disciplinary actions;

(g) the principles governing seniority of service of employees;

(h) the procedure for settlement of disputes between employees or students and the University;

(i) The procedure for appeal to the Executive Council by any employee or student against the action of any officer or authority of the University;

(j) the conferment of honorary degrees;

(k) the withdrawal of degrees, diplomas, certificates and other academic distinctions;

(l) the institution of fellowships, scholarships, studentships, medals and prizes;

(m) the maintenance of discipline amongst the students;

(n) the establishment and abolition of Departments, Centres and other constituted institutions/Colleges etc.

(o) the delegation of powers vested in the authorities or officers of the University; and

(p) all other matter which may by this Act are to be, or may be prescribed.

(3) The Executive Council shall not make, amend or repeal any statute affecting the powers or constitution of any authority of the University until such authority has been given an opportunity of expressing an opinion in writing on the proposed change and any opinion so expressed shall be considered by the Executive Council.

(4) Notwithstanding anything contained in the foregoing sub-sections the Chancellor may direct the University to make provisions in the statutes, in respect of any matter specified by him and if the Executive Council is unable to implement such a direction within sixty days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the Executive Council for its inability to comply with such direction, make or amend the Statutes accordingly as he may deem fit.

28. Subject to the provisions of this Act and the Statutes, the Ordinances shall be made by the Executive Council with the prior approval of the Chancellor which may provide for all or any of the following matters, namely:—

Power to make Ordinances

(a) the admission of students to the University and their enrolment as such;

(b) the courses of study to be laid down for all degrees, diplomas and certificates of the University;

(c) the medium of instruction and examination;

(d) the award of degrees, diplomas, certificates and other academic distinctions, the qualifications for the same and the means to be taken relating to the granting and obtaining of the same.

(e) the fees to be charged for courses of study in the University and for admission to the examinations, degrees, diplomas and certificates of the University;

(f) the conditions for the award of fellowships, scholarships, studentships, medals and prizes;

(g) the conduct of examinations, including the term of office and manner of appointment and the duties of examining bodies, examiners and moderators;

(h) the conditions of residence of the students of the University;

(i) the special arrangements, if any, which may be made for the residence, discipline and teaching of women students and the prescribing of special courses of studies for them within the University;

(j) the appointment and emoluments of employees other than those for whom provision has been made in the Statutes;

(k) the establishment of Centers of Studies, Boards of Studies, Interdisciplinary Studies, Special, Centers, Specialized Laboratories and other Committees;

(l) the manner of co-operation and collaboration with other Universities and authorities including learned bodies or associations;

(m) the creation, composition and functions of any other body which is considered necessary for improving the academic mileser of the Univeristy;

(n) the remuneration to be paid to the examiners, moderators, invigilators and tabulators;

(o) such other terms and conditions of service, of teachers and other academic staff as are not prescribed by the Statutes;

29. (1) The annual report of the University shall be prepared under the direction of the Executive Council and shall be submitted to the Court on or after such date as may be prescribed and the Court shall consider the report in its annual meeting.

Annual Report

(2) The Court shall submit the annual report to the Chancellor along with its comments, if any.

Annual Accounts

30. (1) The annual accounts and balance sheet of the University shall be prepared under the directions of the Executive Council and shall, once at least every year and at intervals of not more than fifteen months, be audited by an experienced and qualified firm of chartered Accountant of repute.

(2) A copy of the annual accounts, together with the audit report thereon, shall be submitted to the Court and the Chancellor along with the observations of the Executive Council.

(3) any observations made by the Chancellor on the annual accounts shall be brought to the notice of the Court and the Executive Council and the observations, if any, shall after being reviewed by the Executive Council, be submitted to the Chancellor.

Condition of service of employees

31. (1) Every employee of the University shall be appointed engaged as per provision of the Statutes.

(2) Any dispute arising between the University and any of the employees appointed substantively, shall be referred to the Executive Council who shall decide the dispute after affording an opportunity to the employee within three months from the date of its reference.

(3) The aggrieved employee, may file an appeal against the order of the Executive Council to the Chancellor of the University.

(4) Any dispute in respect of any employee engaged temporarily or on *ad-hoc* or part time or casual basis shall be heard and decided finally by the head of the concerned department.

(5) The decision of the Chancellor shall be final and no suit shall lie in any Court in respect of the matters decided by the Chancellor.

Right to Appeal

32. (1) Any student or candidate for an examination whose name has been removed from the rolls of the University by the orders or resolution of the Academic Council, Proctorial Board or Controller of Examination, as the case may be, and who has been debarred from appearing at the examinations of the University for more than one year, may within ten days of the date of receipt of such orders or copy of such resolution by him in writing appeal to the Vice-Chancellor who may confirm, modify or reverse the decision to the aforesaid authorities or the concerned Committee, as the case may be.

(2) Any decision taken by the Vice-Chancellor shall be final.

Employees Provident Fund and Pensions

33. The University may constitute for the benefit of its employees such pension or Provident Fund or provide such insurance schemes as it may deem fit in such manner and subject to such conditions as may be prescribed.

Disputes as to Constitution of University and Bodies

34. If any question arises as to whether any person has been duly nominated or appointed as or is entitled to be a member or an authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereupon shall be final.

Constitution of Committees.

35. Where any authority of the University is given power by this Act or the Statutes to appoint Committees, such Committees shall save as otherwise provided, consist of the members of the authority concerned and of such other persons as the authority in each case may think fit.

Filling of the Vacancies.

36. All vacancies among the members (other than *ex-officio* members) of any authority or other body of the University shall be filled, as soon as may be convenient by the person or body who appointed, nominated or co-opted the members whose place has become vacant. The person appointed or co-opted to such vacancy shall be a member of such authority or body for the remaining term for which he has been appointed or *co-opted*.

37. No act or proceedings of any authority or other body of the University shall be invalid merely by reason of the existence of a vacancy or vacancies among its members. Invalidity of Proceedings
38. A Copy of any receipt, application, notice, proceeding, resolution of any authority or Committee of the University or other documents in possession of the University, if certified by the Registrar, shall be received as *prima-facie* evidence of such receipt, application, notice, order, proceeding or resolution, documents or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein where the original would, if produced have been admissible in evidence. Mode of Proof of University records
39. (1) Every Statutes or Ordinance made under this Act shall be made available in writing. Publication of Statutes, and Ordinance
- (2) Each new Statutes or Ordinance made under this Act shall be enforced as soon as it is made by the competent authority.
40. (1) The University shall establish a permanent endowment fund of at least rupees one crore which may be increased by notification issued in this behalf by the State Government from time to time. Permanent Endowment Fund.
- (2) The University shall have the power to invest the permanent endowment fund in such manner as may be prescribed.
- (3) The University may transfer any amount from the general fund or the development fund to the permanent endowment fund.
- (4) Any amount exceeding the minimum amount specified in sub-section (1) may be withdrawn from the permanent endowment fund by the University for the purposes of development of the University.
41. (1) The University shall establish a general fund to which the following amount shall be credited, namely:— General Fund
- (a) all fees which may be charged by the University;
- (b) all sums received from any other source;
- (c) all contributions made by the Foundation; and
- (d) all contributions made in this behalf by any other person or body which are not prohibited by any law for the time being in force.
- (2) The moneys credited to the general fund shall be applied to meet all the recurring expenditures of the University.
42. (1) The University shall also establish a development fund to which following moneys shall be credited, namely; Development Fund
- (a) development fees, which may be charged from students;
- (b) all sums received from any other source for the purpose of the development of the University;
- (c) all contributions made by the Foundation;
- (d) all contributions made in this behalf by any other person or body which are not prohibited by any law for the time being enforce; and
- (e) all incomes received from the permanent endowment fund.
- (2) The moneys credited to the development fund from time to time shall be utilized for the development of the University.
43. The funds established under sections 40, 41 and 42 shall subject to general supervisions and control of the Court be regulated and maintained in such manner as may be prescribed. Maintenance of Fund

Financial
Condition.

44. The University shall not be eligible for any grant-in-aid or any financial assistance from the State Government or any other body or Corporation owned and controlled by the State Government.

Fees

45. The fees charged for different academic programmes shall be in accordance with laws for the time being in force.

Power of the State
Government to
call for
informations and
records

46. It shall be the duty of the University or any authority or officer of the University to furnish such informations or records relating to the administration or finances and other affairs of the University as the State Government may call for.

The State Government, if it is of the view that there is a violation of the provisions of the Act or the Statutes or Ordinances, made thereunder may issue such directions to the University under section 50 as it may deem necessary.

Dissolution of
University.

47. (1) If the University proposes its dissolution in accordance with the law governing its constitutions or incorporation, it shall give at least six months written notice to the State Government.

(2) On receipt of notice refer to in sub-section (1) the State Government shall made such arrangement for administration of the University from the date of dissolution of the University and until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed.

Expenditure of the
University during
dissolution.

48. (1) The expenditure for administration of the University during the taking over the liabilities of the University under section 47 shall be met out of the permanent endowment fund the general fund and the development fund.

(2) If the funds referred to sub-section (1) are not sufficient to meet the expenditure of the University during the taking over the liabilities of the University such expenditure may be met by disposing of the properties or assets of the University by the State Government.

De-recognition of
the University by
the State
Government

49. (1) Where the State Government is satisfied that the University is not functioning in accordance with the provisions of this Act on receipt of a complaint with respect to the management of the University, it shall require the University to show cause within such time which shall not be less than two months, as to why the University should not be de-recognized.

(2) If, upon receipt of the reply of the University to the notice given under sub-section (1), the State Government is satisfied that a *prima-facie* case of mismanagement or violation of the provisions of this Act the rules the Statutes, the Ordinances there under is made out, it shall order such enquiry as it deems necessary.

(3) For the purposes of an inquiry under sub-section (2), the State Government shall, by notification, appoint an officer or authority as the enquiring authority to enquire into and report upon the allegations of mismanagement violation of the provisions of this Act the Rules, the Statutes, the Ordinances or any direction issued thereunder.

(4) Where the State Government considers it necessary or expedient to suspend the Court for the purposes of an inquiry with respect to the affairs of the University, it may, by notification, order the suspension of the Court as the case may be, and make such arrangement for the administration of the University as it considers necessary till the conclusion of the inquiry.

(5) Every inquiring authority appointed under sub-section (3) shall while performing its functions under this Act have all the powers of Civil Court under the Code of Civil Procedure, 1908 trying a suit and in particular in respect of the following matters, namely:-

(a) summoning and enforcing the attendance of any witness and examining him on oath;

(b) requiring the discovery and production of any document;

(c) requisitioning any public record or copy thereof from any office;

(d) receiving evidence on affidavits;

(e) any other matter which may be prescribed.

(6) If, upon receipt of the inquiry report, the State Government is satisfied that the University has been mismanaged or has violated any provision of this Act, the Statutes and the Ordinance thereunder it may, by notification, de-recognize the University with the prior approval of the University Grants Commission.

(7) During the period of the management of the University under sub-section (6), the State Government may utilize the permanent endowment fund, the general fund or the development fund for the purposes of the management of the affairs of the University. If the funds of the University are not sufficient to meet the requisite expenditure of the University, the State Government may dispose of the assets or the properties of the University to meet the said expenses.

(8) Every notification under sub-section (6), shall be laid before both Houses of the State Legislature.

50. The State Government may issue such directions from time to time to the University on policy matters not in consistent with the provisions of this Act as it may deem necessary. Such directions shall be complied with by the University.

Power of the State Government to issue directions on policy matters

51. (1) The State Government may for the purposes of removing any difficulties, particularly in relation to the transition from the provisions of the Uttar Pradesh State University Act, 1973 to the provisions of this Act, direct that the provisions of this Act shall during such period as may be specified in the order, have effect subject to such adaptations, whether by way of modification addition or omission as it may deem necessary or expedient:

Power to remove difficulties

Provided that no such order shall be made after two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid before both the Houses of the State Legislature as soon as may be after it is made.

(3) No order made under sub-section (1) shall be called in question in any court on the ground that no difficulty as is referred to in that sub-section existed or was required to be removed.

52. (1) The Amity University Uttar Pradesh Ordinance, 2005 is hereby repealed.

Repeal and saving

U.P.
Ordinance
no 1 of
2005

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

With a view to encouraging private University in the field of higher education, it has been decided to establish and incorporate a teaching University at Gautam Buddha Nagar in Uttar Pradesh sponsored by Ritnand Balved Education Foundation, New Delhi which is a society registered under the Societies Registration Act, 1860.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Amity University Uttar Pradesh Ordinance, 2005 (U. P. Ordinance no. 1 of 2005) was promulgated by the Governor on January 12, 2005.

Thereafter, it has been decided to make certain amendments in the provisions of the Ordinance, such as reducing the amount of Permanent Endowment Fund from Rs. ten crore to Rs. one crore and omitting the provision for making Ordinances with respect to the admission/fee concession and of the waivers for the meritorious student's from other backward classes and weaker section of the society.

This Bill is introduced to replace the aforesaid Ordinance with amendments.

By order,
D.V. SHARMA,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 972 राजपत्र (हि०)-2005-(2431)-597 प्रतियां (कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०-ए०पी० 301 सा० विधा०-2005-(2432)-850 प्रतियां (कम्प्यूटर/आफसेट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 16 सितम्बर, 2016

भाद्रपद 25, 1938 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग-1

संख्या 1404/79-वि-1-16-1(क)31-2016

लखनऊ, 16 सितम्बर, 2016

अधिसूचना विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने एमिटी विश्वविद्यालय, उत्तर प्रदेश (संशोधन) विधेयक, 2016 पर दिनांक 14 सितम्बर, 2016 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 25 सन् 2016 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

एमिटी विश्वविद्यालय उत्तर प्रदेश (संशोधन) अधिनियम, 2016

(उत्तर प्रदेश अधिनियम संख्या 25 सन् 2016)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

एमिटी विश्वविद्यालय उत्तर प्रदेश अधिनियम, 2005 का संशोधन करने के लिए

अधिनियम

भारत गणराज्य के सड़सठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम एमिटी विश्वविद्यालय उत्तर प्रदेश (संशोधन) अधिनियम, 2016
कहा जाएगा।

संक्षिप्त नाम और
प्रारम्भ

(2) यह 12 जनवरी, 2005 को प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश
अधिनियम संख्या
11, सन् 2005
के दीर्घ शीर्षक
का संशोधन

2-एमिटी विश्वविद्यालय उत्तर प्रदेश अधिनियम, 2005, जिसे आगे मूल अधिनियम कहा गया है, के दीर्घ शीर्षक में शब्द "गौतमबुद्धनगर में" के स्थान पर शब्द "गौतमबुद्धनगर में गौतमबुद्धनगर के मुख्य परिसर के साथ लखनऊ में इसके संघटक इकाई/परिसर में" रख दिये जायेंगे।

धारा-3 का
संशोधन

3-मूल अधिनियम की धारा-3 में, उपधारा (1) के स्थान पर निम्नलिखित उप धाराएं रख दी जायेंगी, अर्थात् :-

“(1) गौतमबुद्धनगर, उत्तर प्रदेश में फाउंडेशन द्वारा लखनऊ स्थित संघटक इकाई/परिसर सहित एमिटी विश्वविद्यालय उत्तर प्रदेश के नाम से एक विश्वविद्यालय की स्थापना की जायेगी।

(1-क) एमिटी विश्वविद्यालय (संशोधन) अधिनियम, 2016 के प्रारम्भ होने के दिनांक को राज्य के भीतर फाउंडेशन द्वारा स्थापित एवं प्रशासित संस्थायें और परिसर, एमिटी विश्वविद्यालय उत्तर प्रदेश के संघटक इकाई/परिसर समझे जायेंगे।”

धारा-7 का
संशोधन

4-मूल अधिनियम की धारा-7 में, खण्ड (ज) के पश्चात् निम्नलिखित खण्ड बढ़ा दिया जायेगा, अर्थात्:-

“(जज) विश्वविद्यालय के उद्देश्यों की प्राप्ति के प्रयोजनार्थ संघटक इकाई/परिसरों, ऑफ कैंपसों, ऑफशोर कैंपसों, वर्चुअल कैंपसों आदि की स्थापना करना ;”

उद्देश्य और कारण

उत्तर प्रदेश के गौतमबुद्ध नगर में एमिटी विश्वविद्यालय, उत्तर प्रदेश के नाम से एक अध्यापन विश्वविद्यालय स्थापित करने के लिए एमिटी विश्वविद्यालय उत्तर प्रदेश अधिनियम, 2005 (उत्तर प्रदेश अधिनियम संख्या 11 सन् 2005) अधिनियमित किया गया है। उक्त अधिनियम के प्रारम्भ होने के पूर्व लखनऊ में पहले से ही स्थित उक्त विश्वविद्यालय का एक परिसर, उक्त अधिनियम के प्रारम्भ होने के दिनांक से उक्त विश्वविद्यालय के प्राधिकारियों के नियंत्रणाधीन रहा है। व्यापक जनहित में और लखनऊ स्थित परिसर में अध्ययनरत छात्रों के हित में यह घोषणा करते हुए व्यवस्था करने का विनिश्चय किया गया है कि लखनऊ स्थित उक्त परिसर को उक्त विश्वविद्यालय का संघटक इकाई/परिसर समझा जायेगा। यह भी विनिश्चय किया गया है कि उक्त विश्वविद्यालय के उद्देश्यों को प्राप्त करने हेतु संघटक इकाई/परिसरों, आफ कैंपसों, आफशोर कैंपसों, वर्चुअल कैंपसों आदि की स्थापना करने के लिए उक्त विश्वविद्यालय को अधिकार प्रदान करने की व्यवस्था की जाय।

तदनुसार एमिटी विश्वविद्यालय, उत्तर प्रदेश (संशोधन) विधेयक, 2016 पुरःस्थापित किया जाता है।

आज्ञा से,
रंगनाथ पाण्डेय,
प्रमुख सचिव।

No. 1404(2)/LXXIX-V-1-16-1(ka)31-2016

Dated Lucknow, September 16, 2016

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Amity Vishwavidyalaya, Uttar Pradesh (Sansaodhan) Adhiniyam, 2016 (Uttar Pradesh Adhiniyam Sankhya 25 of 2016) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 14, 2016.

THE AMITY UNIVERSITY UTTAR PRADESH (AMENDMENT) ACT, 2016

(U.P. Act No. 25 of 2016)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to amend the Amity University Uttar Pradesh Act, 2005.

IT IS HEREBY enacted in the Sixty-seventh Year of the Republic of India as follows :-

1. (1) This Act may be called the Amity University Uttar Pradesh (Amendment) Act, 2016.

Short title and
commencement

(2) It shall be deemed to have come into force on January 12, 2005.

Amendment of long title of U.P. Act no. 11 of 2005

2. In the long title of the Amity University Uttar Pradesh Act, 2005, hereinafter referred to as the principle Act, for the words "at Gautam Buddha Nagar" the words "at Gautam Buddha Nagar with the main campus at Gautam Buddha Nagar and with constituent unit/campus at Lucknow" shall be *substituted*.

Amendment of section 3

3. In section 3 of the principal Act for sub-section (1) the following sub-sections shall be *substituted*, namely:-

"(1) There shall be established a University by the foundation in the name of the Amity University Uttar Pradesh at Gautam Buddha Nagar, Uttar Pradesh alongwith its constituent unit/campus at Lucknow.

(1-A) The institutions and campuses established and administered by the foundation within the State on the date of commencement of the Amity University Uttar Pradesh (Amendment) Act, 2016 shall be deemed to be constituent unit/campus of Amity University Uttar Pradesh."

Amendment of section 7

4. In section 7 of the principal Act, after clause (j) the following clause shall be *inserted*, namely:-

"(j) to establish constituent unit/campuses, off campuses, off shore campuses, virtual campuses etc. for the purpose of achieving the objectives of the University;"

STATEMENT OF OBJECTS AND REASONS

The Amity University Uttar Pradesh Act, 2005 (U.P. Act no. 11 of 2005) has been enacted to establish a teaching University at Gautam Buddha Nagar in Uttar Pradesh by the name of the Amity University Uttar Pradesh. A campus of the said University already situated at Lucknow before the commencement of the said Act has been administered by the authorities of the said University since the commencement of the said Act. It has been decided in the larger public interest and in the interest of the students studying in the campus situated at Lucknow to provide for declaring that the campus situated at Lucknow shall be deemed to be a constituent unit/campus of the said University. It has also been decided to provide for empowering the said University to establish constituent unit/campuses, off campuses, off shore campuses, virtual campuses etc. to achieve the objectives of the said University.

The Amity University Uttar Pradesh (Amendment) Bill, 2016 is introduced accordingly.

By order,
RANG NATH PANDEY,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 396 राजपत्र (हि०)-19-9-2016-(949)-599 प्रतियाँ (डी०टी०पी०/आफसेट)।

पी०एस०यू०पी०-ए०पी० 90 सा० विधायी-19-9-2016-(950)-300 प्रतियाँ (डी०टी०पी०/आफसेट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 24, अक्टूबर 2016
कार्तिक 2, 1938 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग-1

संख्या 1525/79-वि-1-16-1(क)31-2016
लखनऊ, 24 अक्टूबर, 2016

अधिसूचना
शुद्धि-पत्र

विधायी अनुभाग-1 की दिनांक 16 सितम्बर, 2016 की अधिसूचना संख्या-1404/79-वि-1-16-1(क)-31-2016 तथा अधिसूचना संख्या 1404(2)/LXXIX-V-1-16-1(Ka)31-2016 द्वारा उसी दिनांक के उत्तर प्रदेश असाधारण गजट के विधायी परिशिष्ट के भाग-1, खण्ड (क) में क्रमशः हिन्दी तथा अंग्रेजी में प्रकाशित एमिटी विश्वविद्यालय उत्तर प्रदेश (संशोधन) अधिनियम, 2016 (उत्तर प्रदेश अधिनियम संख्या 25 सन् 2016) के अंग्रेजी पाठ की अधिसूचना की द्वितीय पंक्ति में कोष्ठक तथा शब्द "(Sansaodhan)" के स्थान पर कोष्ठक तथा शब्द "(Sanshodhan)" पढ़ा जाय।

आज्ञा से,
वीरेन्द्र कुमार श्रीवास्तव,
प्रमुख सचिव।